

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3050

ANSWERED ON:08.12.2009

NEW ITEMS UNDER ISI

Agarwal Shri Jai Prakash;Singh Dr. Raghuvansh Prasad;Thomas Shri P. T.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has brought some new items under compulsory certification of Bureau of Indian Standards (BIS);
- (b) if so, the details thereof;
- (c) whether several cases of sale of items carrying ISI mark without any proper certification by BIS has been reported recently;
- (d) if so, the details thereof indicating the number of such cases during each of the last three years and the current year, Statewise; and
- (e) the remedial measures being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) & (b): Four items of Pneumatic Tyres and Tubes have been brought under mandatory certification vide Ministry of Commerce and Industry, Department of Industrial Policy and Promotion Notification S.O. No. 2953(E) dated 19th November, 2009. The details are as under:-

S.No. IS applicable Name of Products

1 15627 Automotive Vehicles- Pneumatic Tyres for two and three-wheeled motor vehicles - specification

2 15633 Automotive Vehicles - Pneumatic Tyres for passenger car vehicles - Diagonal and radial ply - specification

3. 15636 Automotive Vehicles - Pneumatic Tyres for commercial vehicles - Diagonal and radial ply - specification

4. 13098 Automotive Vehicles - Tubes for Pneumatic Tyres-specification

(c) & (d): On receipt of information/report about misuse of BIS Standard Mark (ISI Mark) by any person / manufacturer without having a valid licence from BIS, raids are conducted for violation of Section 11(1) of BIS Act 1986 and further action is taken to prosecute such persons through appropriate Courts of Law based on the findings of the raid. The details of raids conducted during last three years and current year, state wise are given in Annexure.

(e): Based on the findings of the raid, cases are filed in the appropriate Courts of Law for prosecution of the offender, if misuse of ISI Mark is established.